

*Repeal Act 52 of 1961, S. 2 + sch. I (no. of 29.12.64)*

THE RAILWAY PASSENGER FARES (REPEAL)

ACT, 1961

No. 8 OF 1961

[24th March, 1961]

An Act to repeal the Railway Passenger Fares Act, 1957 and to make certain provisions consequential thereto.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

1. (1) This Act may be called the Railway Passenger Fares (Repeal) Act, 1961. Short title and commencement
- (2) It shall come into force on the 1st day of April, 1961.
2. The Railway Passenger Fares Act, 1957 is hereby repealed. Repeal of Act 25 of 1957.
3. In the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957,— Amendment of Act 57 of 1957.
  - (a) in the long title, the words “and the tax on railway passenger fares” shall be omitted;
  - (b) in section 1, the words “and Tax on Railway Passenger Fares” shall be omitted;
  - (c) in section 2, clause (c) shall be omitted; and
  - (d) section 5 shall be omitted.